193 Re : Patel Chowk Incidents

था, लेकिन घटना के तीन दिन के बाद उन का क्लंन आ रहा है । यह तो क्रुकिंग अप हो रहा है ।

श्री एस॰ एम॰ जोशी (पूना) : अगर उस को मुअलिल या ट्रांमफर कर दिया जाय, तो बह प्रैस में अपनी बात कह सकता है। लेकिन अपने पद पर बने रह कर उस को इस तरह के बक्तव्या देने का क्या अधिकार है ?

SHRI Y. B. CHAVAN: I would like to make one point very clear. You have raised the question of the officers who were directly concerned with the lathi charge etc. I think the District Magistrate is not directly concerned with lathi charge. He is not. So, on the question of the transfer of the officers who are directly concerned with the lathi charge, who gave orders of lathi charge etc. I have told you that I will look into this matter. I am looking into this matter.

SHRI SAMAR GUHA (Contai) : How long will you take? In the mean while, the officers may commit mischeif.

SHRI Y. B. CHAVAN: I can understand the worry and anxiety of the hon. Members in this matter. But as long as the judge who will be asked to look into this matter will be an objective serving High Court Judge and I do not think we should have any reason to suspect anything

MR. SPEAKER: So far as the motion of privilege and the letter the about somebody lobbying for the Prime Minister are concerned, they came to me only this morning.

SHRI S. M. BANERJEE (Kanpur) ; What about our privilege motion ?

MR. SPEAKAR: I cannot give any ruling on it. They came to me while I was sitting here. Every paper comes to me while I am sitting here.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : What about my privilege metion which I gave yesterday ?

MR. SPEAKER: There could not be two motions at one and the same time.

SHRI KANWAR LAL GUPTA: That is why I am asking about it today. I gave notice yesterday.

MR. SPEAKER: I did not accept it.

13.21 HRS.

PAPERS LAID ON THE TABLE

NOTIFICATION REG. MANAGEMENT OF THE BENGAL NAGPUR COTTON MILLS AND ANNUAL REPORT OF TEA BOARD

बैदेशिक व्यापार संत्रालय में उप-मंत्री (श्री राम सेवक) : मैं निम्नलिखित पत्र सभा पटल पर रखता हं---

(1) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 18-क की उप-धारा(2) के अन्तर्गत बंगाल नागपुर काटन मिल्स लिमिटेड, राजनन्दगांव, के प्रबन्ध के बारे में अधिसूचना संख्या एस॰ ओ॰ 1098 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 17 मार्च, 1970 के भारत के राज-पत्र में प्रकाशित हुई थी। [Placed in Library. See No. LT-3129/70]

(2) वर्ष 1968-69 के लिए चाय बोर्ड के वार्षिक प्रशासनिक प्रतिवेदन की एक प्रति । [Placed in Library See. No. LT-3130/70]

PUBLIC ACCOUNTS COMMITTEE NINETH-FIFTY REPORT

श्री अटल बिहारी वाजपेयी (बलरामपुर): अध्यक्ष महोदय, मैं सोमा-शुल्क तथा केन्द्रीय उत्पादन-शुल्क से सम्बद्ध लोक लेखा समिति के 72 वें प्रतिवेदन में दर्ज सिफारिशों पर सर-कार द्वारा को गई कार्यवाही के बारे में समिति का 95 वां प्रतिवेदन प्रस्तुत करता हूं।

13.22 hrs.

O'Clock.

The Lok Sabha adjourned for Lunch: thirt minutes past fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty four minutes past Foruteen of Clock.

[MR. DEPUTY-SPEAKER in the Chair]

*DEMANDS FOR GRANTS 1970-71-contd.

MINISTRY OF EXTERNAL AFFAIRS-contd. MR. DEPUTY-SPEAKAR : Shri S. Mr

Joshi. The Minister will reply roundabout 4

*Moved withhe recommendation of this president.